

(1907) 03 BOM CK 0005
In the Bombay High Court
Case No : Civil Application No. 303 of 1906

Bai Shri Vaktuba	Vs	APPELLANT
Agarsangji Raisungji		RESPONDENT

Date of Decision : 21-03-1907

Acts Referred:

Citation : (1907) 9 BOMLR 547

Hon'ble Judges : Lawrence Jenkins, J; Beaman, J

Bench : Division Bench

Judgement

Lawrence Jenkins, C.J.—It is clear that in this case the Court acted u/s 206 of the CPC and only under that section.

2. The decisions in Calcutta and Allahabad establish that the proceedings u/s 206 terminate in an order.

3. We are, therefore, able to deal with the matter and we have no doubt that the learned Judges who granted the rule were right in their view that this order was beyond the jurisdiction conferred by Section 206.

4. We therefore make the rule absolute with costs throughout.